## NATIONAL COMPANY LAW TRIBUNAL

## **NEW DELHI BENCH**

CP No. 130(ND)/14

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: Ms. Veena Singh Vs. M/s Hawk Eye Protection and Detective Service Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME **DESIGNATION** 

REPRESENTATION

SIGNATURE

For the Petitioner (s) : Mr. Alok Shankar, Advocate

For the Respondent (s): Mr. P. K. Mittal, Advocate

## ORDER

The case was listed today to explore the possibility of the settlement. Keeping in view, the parties to the lis are embroiled in a matrimonial dispute, it is expedient to refer this matter to the mediation cell.

They are directed to appear before Mr. Sudhanshu Batra, Sr. Advocate, Mediation Cell, Delhi High Court on 10th January and thereafter before this Bench on 19th January, 2018.

Accordingly, the date of 20th December, 2017 is hereby recalled.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra)

-8-d-1

Member (J)